

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 23.11.2001

OA No.292/2000

Ganga Prasad Sharma s/o Shri Daulat Ram Gautam r/o House No.5/160, Sehyog Nagar Colony, Bharatpur.

..Applicant

Versus

1. Union of India through the Secretary, Telecommunication Department, Ministry of Telecommunication, New Delhi.
2. The Chief General Manager, Telecommunication Department, Jaipur
3. The Telecom. District Manager, Telecommunication Department, Bharatpur.

.. Respondents

None present for the applicant

Mr. E.N.Sandu, counsel for the respondents

CORAM:

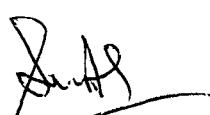
Hon'ble Mr. S.I.Agarwal, Judicial Member

Hon'ble Mr. A.P.Uagrath, Administrative Member

ORDER

Per Hon'ble Mr. S.I.Agarwal, Judicial Member

In this Original Application filed under Section 19 of the Administrative Tribunals Act, applicant makes prayers - (i) to direct the respondents to pay interest at the rate of 12% for making delayed payment of pension to the applicant, (ii) to direct the respondents to make payment of pension at the revised address of Bharatpur, and (iii) to direct the respondent to release free telephone connection to the applicant as per provisions of law.

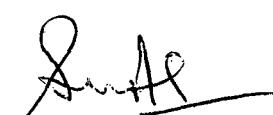


2. The learned counsel for the respondents while submitting his arguments has specifically stated that the applicant has been given the free telephone connection as per provisions of law and he has also been paid pension. Regarding the interest, the applicant has failed to establish any case in his favour. As regards payment of pension to the applicant at his Bharatpur address is concerned, the prayer is just and reasonable and for this purpose the applicant may make a representation to the competent authority in this regard and the competent authority is expected to pass an appropriate order for changing the address of payment of pension to the applicant at his Bharatpur address.

3. We, therefore, allow this OA in part and direct the respondents to pass an appropriate order to pay pension to the applicant at his Bharatpur address, if he makes a representation to the competent authority within a period of one month from the date of passing of this order. No order as to costs.


(A.P.NAGRATH)

Adm. Member


(S.K.AGARWAL)

Judl. Member